

Reserved

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 28th **Day** of MARCH, 2019)

Present:

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.330/00058/2019
(U/S 19, Administrative Tribunal Act, 1985)

D.K. Singh

Applicant

By Advocate: **Shri Sunil/Shri M.M Singh**

Versus

Union of India and others

..... **Respondents**

By Advocate: **Shri L.M Singh**

O R D E R

1. Heard Shri Sunil, learned counsel for the applicant and Shri Satish Sahu proxy counsel for Sri L.M. Singh, learned counsel for the respondents.
2. The present O.A. has been filed by applicant Dinesh Kumar Singh seeking amongst other reliefs, the relief of direction to the respondents to quash the order whereby decision has been taken to deduct Rs.7520/- from the pension of applicant from 15.10.2017 to 1.10.2032.
3. Applicant seeks an interim direction that respondents during the pendency of the OA should not deduct any amount from his regular pension.

4. However, it would be in fitness of things that before considering the interim relief, respondents should file short counter affidavit. Therefore, learned counsel for respondents is directed to file short counter affidavit within a period of 2 weeks.
5. Put up file for orders on 15.04.2019.

(Rakesh Sagar Jain)

Member (J)

Manish/-